Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

**Appeal No. 37/09** 

Dated: 26th May, 2009

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. A.A. Khan, Technical Member

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant (s)

**Versus** 

Maharashtra Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant/ (s) : Shri Vikrant Ghumare

Counsel for the Respondent (s) : Shri Buddy A. Ranganadhan for Resp. No. 1

**ORDER** 

Contending that the observation made by the Commission in para 41 of the order dated 7.10.2008 is not factually correct, the Appellant has filed this appeal.

According to the learned counsel for the Appellant those observations have been made by the Commission without considering the relevant materials alleged to be placed by the parties before the Commission.

We have heard the learned counsel for the appellant as well as the learned counsel for the Commission. On the face of it we are to state that the Appeal is not maintainable in view of the fact that the core of the order has not

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been challenged and on the other hand the order impugned has already been

implemented.

The only grievance by the appellant is that there is an observation which

has been made by the Commission in para 41 of the Commission's order is not

correct. We are not inclined to give any opinion in regard to the question

whether the observation is correct or not especially when it is not certain that

those documents had been placed before the Commission. Therefore, it is open

to the Appellant to approach the Commission to point out the alleged wrong

observation made in para 41 and made his submission. In that event, the

Commission may hear the matter and dispose the same in accordance with

law.

The appeal is **dismissed**.

(A.A. Khan) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

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